

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject:- Acceptance of challans manually-reg.

ORDER

No: 887 of 2026/RG

Dated: 08.06.2026

In continuation to High Court Order No. 608 of 2026/RG/GS dated 23.04.2026, the arrangement of acceptance of challans manually from Anti Corruption Bureau, J&K is extended till 31.07.2026, under the same terms and conditions as stipulated in the earlier orders, however, with the explicit condition that no further extension shall be granted and by 31.07.2026, they shall resolve all bottlenecks coming in the way of submission of challans through online portal.

By Order.


(M.K Sharma)

Registrar General

Dated:- 08.06.2026

No:- 25364-98 /RG/GS

Copy to the:

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
.....for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
.... for information
6. All Principal District and Sessions Judge, UTs of J&K and Ladakh for information and necessary action. Further, you are also requested to get the same circulated amongst the Presiding Officers of all the Criminal Courts functioning under your jurisdiction for information and further necessary action at their end.
7. Director, Anti Corruption Bureau, J&K ;
8. Inspector General of Police, Crime Branch, J&K, Srinagar;
..... for information and necessary action
9. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for information.
10. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and uploading the same on the official website of High Court.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.


Registrar General